

ieve and maintain their projected production schedule in respect of the much publicised fuel efficient two wheeler scooters 'XE-100' and have disproportionately increased the projected price of their scooters; and

(b) if so, what steps have been or are proposed to be taken by Government to ensure that those customers who got themselves registered for purchase of these scooters do not have to wait for longer years and suffer due to disproportionate price hike?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The company has been able to maintain their annual production targets. The production during Jan-June '86 was higher than the planned target.

(b) Does not arise.

ioocc Scooters manufactured by Kinetic Honda

210. SHRIMATI RATAN KUMARI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the ioocc scooter proposed to be manufactured by Kinetic Honda at Peetampura in Madhya Pradesh is identical to the scooters being made by their collaborators in Japan;

(b) if so, what is the corresponding model and the year of its introduction in Japan or in the world market; and

(c) whether it is a fact that Kinetic Honda propose to introduce 125 cc or 150 cc scooters and that these would also be belt-driven as the 100 cc of which they are to commence deliveries shortly?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, sir.

(b) Does not arise.

(c) No such proposal has been received by the Government.

Production of scooters by M/s. Lohia Machine Ltd.

an. SHRIMATI RATAN KUMARI: Will the Minister of INDUSTRY be pleased to state:

(a) what has been the production of scooters by M/s. Lohia Machines Limited during the last six months?

(b) the reasons for Lohia Machine choosing to manufacture 150 cc engine scooters; and

(c) what are the numbers of ioocc and 150CC scooters produced by Lohia Machines in the period of the last six months?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) Production of total of 42,082 number of scooters during January-June, 1986 has been reported by the company.

(b) This is in order to offer a better product mix to the customers.

(c) Production of a total of 41527 number of 150CC and 555 no. of ioocc scooters during Jan-June, 1986 has been reported by the company.

Lok Adalats

212. SHRI RAMSINGHBHAI PATALIYABHAI RATHVAKOLI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have decided to give legal status to Lok Adalats now functioning in many-parts of the country;

(b) whether Government also propose to give legal status to the judgements given and decisions taken by Lok Adalats;

(c) if so, from when and how; and

(d) while taking the final decision whether Government will take the opinion of the Law Department/ Law Commission in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ):

(a) No decision has so far been taken by the Government in this regard. It may however be stated that Lok Adalats are quite popular and appear to have immense potentialities in relieving the burden of pendency in the regular Courts.

(b) and (c) The Committee for Implementing Legal Aid Schemes is actively engaged in the formulation of a draft Bill in this regard. Government will consider the matter after receipt of the draft proposals from the said Committee.

(d) Before taking the this behalf, the Govern] suit the Law Department be, the Law C<

Lok Adalats in Gujarat

213. SHRI RAMSINGHBHAI PATALIYABHAI RATHVAKOLI : Will the Minister of LAW AND JUSTICE be pleased to si

(a) whether it is a fact that a number of Lok Adalats have been functioning in various parts of Gujrat during 1st January, 1985 to 30th June, 1986;

(b) if so, how many cases came up in various courts during the above period and how many cases have been disposed of amicably;

(c) whether there are proposals to open moie such Lok Adalatsin various parts of Gujarat during 1st August, 1986 to 31st December, 1986; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): According to the information furnished by the Committee for Implementing Legal Aid Schemes:—

(a) and (b) Lok Adalats are not constituted to function as regular bodies . They are organised normally by the State Legal Aid and Advice Boards as voluntary agencies. 4887 cases have been finally settled by the Lok Adalats in the State of Gujarat during 1st January, 1986 to 30th June, 1986.

(c) and (d) No details are available with the Government as to the future programme to conduct more Lok Adalats in the State of Gujarat.

Superannuation Age of Judges

214. SHRI MURLIDHAR CHANDRAKANT BHANDARE: SHRI MAHENDRA PRASAD: SHRI DHULESHWAR MEENA:

Will the Minister of LAW AND JUSTICE be pleased to si,

(a) whether there is any proposal under consideration of Govern- t for easing the safe of super annu- ation of Judges of High Courts and the Supreme Court;

(b) if so, what are tails thereof; and

(c) by when a legislation for the purpose is likely to be brought before Parliament?